

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 16-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : CP(IB)/153(CHE)/2022

NAME OF THE PETITIONER : State Bank of India

NAME OF THE RESPONDENT(S) : G K Muralikrishna

UNDER SECTION : Sec 95 of IBC, 2016

ORDER

Ld. Counsel Mr. K. Chandrasekaran for the Financial Creditor.

Ld. Counsel stated that in this case RP report has been filed recommending initiation of initiation of insolvency resolution process against the Personal guarantor. Further, Report has been served to the Personal Guarantor.

On perusal of records, it is found that no report on record.

RP is directed to file the report both physically and in e-portal before the next date of hearing.

List the Petition for hearing on **11.06.2024**.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk